

Limited coverage of SGSY

†3710. SHRI KAPTAN SINGH SOLANKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the benefits of the Swarnjyanti Grameen Swarojgar Yojana (SGSY) sponsored by the Central Government to impart training and provide employment to rural youths has reached only to 20 per cent of the districts;

(b) if so, the details thereof;

(c) whether Government has formulated any action plan to run the scheme smoothly;

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Under the Special Project component of Swarnjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission, Ministry of Rural Development is implementing placement linked skill development projects through Public Private Partnership (PPP) model. Under these projects, rural BPL youth between the age group of 18-35 years are trained by Project Implementing Agencies (PIAs) to develop their skills in various trades with a view to get wage employment. District/area for implementation of the projects are selected by the Implementing Agencies and project proposals are formulated. Up to 31.3.2011, the Ministry had sanctioned 148 placement linked skill / development projects covering more than 400 districts in the country.

(c) and (d) The Ministry has formulated guidelines for smooth running of the placement linked skill development projects. These guidelines provide for the following:

(i) Procedure for release of funds for implementation of the projects.

(ii) Monitoring and review of the projects at State and Central level.

(iii) Monitoring formats: Implementing authority is required to send quarterly progress report of the on going projects in prescribed formats.

(iv) Audit: Financial audit of the project is to be carried out by Chartered Accountant of the PIA or

†Original notice of the question was received in Hindi.

any other authority appointed by the State Government/Coordinating Agency. The audit report together with action taken on the auditor's observations and physical progress under the project is required to be furnished at the time of release of 2nd and 3rd installment of Central funds.

Simplification of wage payment system under MGNREGS

†3711. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of families, which got employment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in 2010-11; and

(b) the details of concrete steps being taken by Government for easier mode of payment of wages to the labourers employed under the MGNREGS?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The details of total number of households provided employment under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2010-11 as reported by the States/Union Territories are given in Statement (See below).

(b) Under MGNREG Act, it is the responsibility of State Governments to provide employment and make wage payment to beneficiaries in accordance with the provisions of the Act. With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment under MGNREGA, Schedule II of MGNREGA Act has been amended to make wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices a statutory requirement. State Governments have been advised to make use of Information Communication and Technology enabled models like Business Correspondent, Rural ATM, handheld devices, smart cards, bio-metrics, mobile banking etc., for easy wage payments to MGNREGA workers. To strengthen the institutional outreach for MGNREGA wage disbursement, it has also been decided that State Governments will roll out the Business Correspondent Model to make wage payment through Banks with Bio-metric authentication at village level on competitive bid basis from Banks by inviting Expression of Interest (EOI)/Request for Qualification (RFQ).

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